## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 108(ND)/2016

IN	THE	MATTER	OF:
THE RES	~ ~ ~ ~ ~	TATE T TATE	<b>U</b> .

M/s. Esquire Electronics Inc & Anr.

.....Petitioners

v.

Netherlands India Communications Enterprises Limited & Ors.

.....Respondents

SECTION: UNDER SECTION 397-398

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

Mr. Tarun Sharma, Advocate

For the Respondent(s):

For the Petitioner(s):

## ORDER

On account of part heard matter this petition is adjourned to 11.12.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA'KRISHAN) (MEMBER TECHNICAL)

14.11.2017 Vineet